COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 219 OF 2015

Dated: 14th October, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Chhattisgarh State Load Despatch Centre .... Appellant (s)
Versus
M/s. Arasmeta Captive Power Co. Ltd. & Ors. .... Respondent (s)

Counsel for the Appellant(s) : Mr. Apoorv Kurup
Mr. A.C. Boxipatro

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee for R-1

Mr. C.K. Rai
Mr. Paramhans for R-3

Ms. Suparna Srivastava
Ms. Anushka Arora for R.2

ORDER

Admit. Issue notice. Ms. Swapna Seshadri takes notice on behalf of Respondent No.1; Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and Mr. C.K. Rai takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply to the I.A. as well as main appeal.

List the matter on ***18.11.2015.*** In the meantime, learned counsel for the Respondents may file reply to the I.A. as well as to the main appeal on or before 16.11.2015 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/dk